

Central Administrative Tribunal Jammu Bench, Jammu

Hearing through video conferencing

OA. No.61/947/2020

This the 19th day of November, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J) Hon'ble Mr. Mohd. Jamshed Member (A)

Qamar Hussain age 57 years, S/o Mohd. Latief Bhatti, R/o Ward No. 7 Batote.

.....Applicant

(Mr. S.S. Chandel, Advocate)

Versus

- 1. Union Territory of Jammu and Kashmir through Commissioner/Secretary Housing and Urban Development Department, Civil Secretariat, Jammu/Srinagar 180001.
- 2. Executive Officer, Municipal Committee, Batote 182143.
- 3. Director, Urban Local Bodies, Jammu 180001.

...... Respondents

(Mr. Rajesh Thappa, ld. DAG)

ORDER (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. It is submitted by the learned counsel for the applicant as well as Mr. Rajesh Thappa, ld. DAG for respondents that the case pertains to

Municipal Committee. As such, this Tribunal has no jurisdiction to hear the case.

2. Contention of both the learned counsel and learned A.A.G. has

force and it is to be accepted. Municipal Committee has not been brought

within the jurisdiction of this Tribunal by notification to be issued by the

Central Government under Section 14 (2) of the Administrative Tribunal

Act, 1985.

3. The Tribunal cannot assume jurisdiction in respect of any service

matter pertaining the Municipal Committee under the Act. We

accordingly hold that this Tribunal is not vested with any jurisdiction to

entertain any petition related to any service dispute in the Municipal

Committee.

4. In view of the submission made above, we are of the view that

O.A. deserves to be dismissed and accordingly OA is dismissed having

no jurisdiction. Applicant is at liberty to approach appropriate forum, if

he so advised. No order as to costs.

(Mohd. Jamshed) Member (A) (Rakesh Sagar Jain) Member (J)

Manish/-